



1 MCRC-41294-2025  
IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE  
HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 23<sup>rd</sup> OF SEPTEMBER, 2025

MISC. CRIMINAL CASE No. 41294 of 2025

*RAJESH*

*Versus*

*THE STATE OF MADHYA PRADESH*

.....  
Appearance:

*Shri Vijendra Gehlot - Advocate for the applicant.*

*Shri K K Tiwari- G.A. for the State.*

.....

ORDER

1] They are heard. Perused the case diary / challan papers.

2] This is the first bail application filed by the applicant under Section 483 of B.N.S.S., 2023/439 of Criminal Procedure Code, 1973, as he is implicated in connection with Crime No.187/2020 registered at Police Station Simrol, District Indore (MP) for offence punishable under Section 34(1) and 49(A) of M.P. Excise Act. The applicant is in custody since 18.08.2025. It is a case of bail jump.

3] The allegation against the applicant is that he was found in possession of 10 bulk litres of spurious liquor.

4] Counsel for the applicant has submitted that the applicant was earlier granted bail by the trial Court itself, vide its order dated 22.02.2021, however subsequently, he could not mark his appearance before the Trial Court from 23.02.2021 to 18.08.2025, and after warrants were issued against him, he surrendered on 18.08.2025.

5] Counsel has submitted that the applicant could not mark his presence during



Covid-19 period, and went to earn his livelihood, and has been arrested recently on 18.08.2025, and as such, he has already suffered eight months incarceration at the time when his earlier bail application was allowed, as he was originally arrested on 28.06.2020. Thus, it is submitted that further custody of the application is not required, as there are no criminal antecedents.

6] Counsel for the respondent/State, on the other hand, has opposed the prayer.

7] Having considered the rival submissions, perusal of the case-dairy and taking note of the fact that the applicant had already suffered eight months incarceration at the time when his earlier bail application was allowed, this Court is inclined to allow the present application.

8] Accordingly, without commenting anything on merits of the matter, the present application for grant of bail is allowed. The applicant is directed to be released on bail upon his furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with one solvent surety in the like amount to the satisfaction of the Trial Court for his appearance, as and when directed and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

9] M.Cr.C. stands *allowed* and *disposed of*.

C.c. as per rules.

(SUBODH ABHYANKAR)  
JUDGE